

[English]

SHRI SURESH KURUP (Kottayam) : You ask the Minister to give a clarification.

(Interruptions)

SHRI INDRAJIT GUPTA : Will you hold a meeting, atleast, in your Chamber ?

[Translation]

MR. SPEAKER : Shri Gupta what can I say till something happens. I cannot do anything except allowing a discussion on it.

[English]

I am not barring any discussion.

[Translation]

SHRI INDRAJIT GUPTA : After the decision is taken, you ask the Minister to clarify.

MR. SPEAKER : What can I do ?

[English]

I cannot force them. I do not know.

(Interruptions)

[Translation]

SHRI INDRAJIT GUPTA : They are making a hike of Rs. 500 crores.

(Interruptions)

[English]

SHRI BASUDEB ACHARIA : He has not contradicted.

SHRI P. R. KUMARAMANGALAM (Salem) : Sir, the National Power Grid is failing because of the workers' strike which is going on in West Bengal for the past 26 days. The whole country will be affected. In Bengal, there is a work-to-rule...

[Translation]

MR. SPEAKER : Give a notice.

[English]

SHRI P. R. KUMARAMANGALAM : I have given a Calling Attention notice.

[Translation]

SHRI HARISH RAWAT : The work in National Grid is badly affected because of Power Engineer's strike in West Bengal...

(Interruptions)

[English]

SHRI BASUDEB ACHARIA : We are walking out in protest...

(Shri Basudeb Acharia and some other Hon. Members then left the House)

(Interruptions)

[Translation]

MR. SPEAKER : When have I stopped it ? This is not so.

(Interruptions)

[English]

SHRI DINESH DOSWAMI (Guwahati) : Ig the newspapers, they have announced this policy decision, when the Parliament is in session. It is a matter of impropriety. You should intervene.

MR. SPEAKER : I cannot go by newspaper reports...

(Interruptions)

MR. SPEAKER : I cannot take up conjectures for discussion.

12.06 hrs.

PAPERS LAID ON THE TABLE

[English]

Report of Justice D. R. Khanna Commission of Inquiry appointed to inquire into the incident of fire at Hotel Siddharth Continental, Vasant Vihar New Delhi.

THE MINISTER OF HOME AFFAIRS (SHRI S. BUTA SINGH) : Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952 :—

- (1) Report of Justice D. R. Khanna Commission of Inquiry appointed to inquire into the incident of fire at Hotel Siddharth Continental, Vasant Vihar, New Delhi.
- (2) Memorandum of Action Taken on the above report.

[Placed in Library. See No. LT 3226/86]

The High Courts Judges (Amendment) Rules, 1986. The Supreme Court Judges (Amendment) Delhi, 1986.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : On behalf of Shri Asoke Kumar Sen, The Minister of Law and Justice, I beg to lay on the Table:—

- (1) A copy of the High Court Judges (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G. S. R. 1175 (E) in Gazette of India dated the 4th November, 1986 under sub-section (3) of section 24 of the High Courts Judges (Conditions of Service) Act, 1954.

[Placed in Library. See No. LT 3227/86]

- (2) A copy of the Supreme Court Judges (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1176 (E) in Gazette of India dated the 4th November, 1986 under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.

[Placed in Library See No. LT 3228/86]

The Food Corporation of India (Death-cum-Retirement Gratuity) (Eighth Amendment) Regulations, 1986

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD) : On behalf of Shri H. K. L. Bhagat, The Minister of Parliamentary Affairs and Minister of Food and Civil Supplies. I beg to lay on the Table a

copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 45 of the Food Corporations Act, 1964;—

- (1) The Food Corporation of India (Death-cum-Retirement Gratuity) (Eighth Amendment) Regulations, 1986 published in Notification No. 36/No. EP. 39-2/85 in Gazette of India dated the 14th October, 1986.
- (2) The Food Corporation of India (Staff) Ninety-third Amendment) Regulations, 1986 published in Notification No. 37/F. No. EP. 3-8/79 in Gazette of India dated the 14th October, 1986.

[Placed in Library See No. LT 3229/86]

Annual Reports and Reviews on the working of the Madras Refineries Limited, Madras and Engineers India Limited, New Delhi.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT) : Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1985-86.
- (ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller And A Auditor General thereon.

[Placed in Library. See No. LT 3230/86]

- (2) (i) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1985-86.

- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 3231/86]

- (3) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1985-86.

- (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 3232/86]

Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 1986 and Notifications under Essential Commodities Act, 1955.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD) : Sir, I beg to lay on the Table:—

- (1) A copy of the Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G. S. R. 1005 (E) in Gazette of India dated the 8th August, 1986 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

[Placed in Library See No. LT 3233/86]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) The Pulses Edible Oilseeds and Edible Oils (Storage

Control) Amendment Order, 1986 published in Notification No. S. O. 696 (E) in Gazette of India dated the 30th September, 1986.

- (ii) S. O. 802 (E) published in Gazette of India dated the 30th October, 1986 containing Order rescinding the Wheat Roller Flour Mills (Licensing and Control) order, 1957 published in Notification No. S. R. O. 2861 dated the 9th September, 1957.

[Placed in Library See No. LT 3234/86]

Notification under Sub-Section (3) of Section 637 of the Companies Act, 1956.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : Sir, I beg to lay on the Table a copy of Notification No. G. S. R. 742 (Hindi and English versions) published in Gazette of India dated the 13th September, 1986 rescinding Notification No. G. S. R. 2763 published in Gazette of India dated the 15th December, 1969 under sub-section (3) of section 637 of the Companies Act, 1956.

[Placed in Library See No. LT 3235/86]

Annual Report and Review on the working of the Hindustan Antibiotics Limited, Pimpri, Pune for the years 1985-86,

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SARI M. ARUNACHALAM) : On behalf of Shri R. K. Jaichandra Singh, the Minister of State in the Department of Chemicals and Petrochemicals in the Min. of Industry. I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 610A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, Pune, for the year 1985-86.

- (2) Annual report of the Hindustan Antibiotics Limited, Pimpri, Pune, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 3236/86]

Indian Telegraph (Third Amendment) Rules, 1986.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): Sir, I beg to lay on the Table a copy of the Indian Telegraph (Third Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G. S. R. 566 in Gazette of India dated the 26th July, 1986 under sub-section (5) of section 7 of the Indian Telegraph Act, 1985.

[Placed in Library. See No. LT 3237/86]

Indian Electricity (Third Amendment) Rules, 1986.

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 38 of the Indian Electricity Act, 1910 :—

- (1) The Indian Electricity (Third Amendment) Rules, 1986 published in Notification No. G. S. R. 528 in Gazette of India dated the 19th July, 1986.

The Indian Electricity (Second Amendment) Rules, 1986 published in Notification No. G. S. R. 529 in Gazette of India dated the 19th July, 1986.

[Placed in Library. See No. LT 3238/86]

12.07 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th November, 1986, agreed without any amendment to the Industrial Finance Corporation (Amendment) Bill, 1986, which was passed by the Lok Sabha at its sitting held on the 22nd July, 1986.”

PUBLIC ACCOUNTS COMMITTEE

Action taken, Statement

[English]

SHRI E. AYYAPU REDDY (Kurnool): Sir, I beg to lay on the Table English and Hindi versions of the following Statements :—

- (1) Statement showing action taken by Government on the recommendations contained in Chapters I and final replies in respect of Chapter V of 17th Report (7th Lok Sabha) on Track Fittings.
- (2) Statement showing action taken by Government on the recommendations contained in Chapters I and final replies in respect of Chapter V of Sixty-second Report (7th Lok Sabha) on Delhi Development Authority
- (3) Statement showing action taken by the Government on the recommendations contained in Chapters I and final replies in respect of Chapter V of 198th Report (7th Lok Sabha) on Delay in disposal of Fired Cartridge cases of High Calibre.

12.08 hrs.

MATTERS UNDER RULE 377

[Translation]

- (i) Need to link Ayodhya by rail with other big cities of the country

SHRI R. P. SUMAN (Akbarpur) : Mr. Speaker, Sir, every year lakhs of pilgrims from all over the country visit